

- (ii) Review by Government the working of the Bank. [Placed in Library. See No. LT—578/90 for (i) and (ii)].

III. A copy (in English and Hindi) of the Ministry of Home Affairs Notification S.O. No. 143(E), dated the 15th February, 1990, conferring powers under various sections of the Jammu & Kashmir Code of Criminal Procedure, 1989, on the Border Security Force personnel, under section 139 of the Border Security Force Act, 1968. [Placed in Library. See No. LT—429/90].

Notifications of the Ministry of Petroleum and Chemicals (Department of Petroleum and Natural Gas)

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): Sir, I lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Chemicals (Department of Petroleum and Natural Gas):—

- (i) S.O. No. 235(E), dated the 20th March, 1990, publishing the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1990.
- (ii) S.O. No. 236(E), dated the 20th March, 1990, publishing the Paraffin Wax (Supply, Distribution and the Price Fixation) Amendment Order, 1990.

[Placed in Library.
See No. LT—552/90
for (i) and (ii)].

I. Statement giving reasons for not laying the Report and Accounts (1988-89) of the Videsh Sanchar Nigam Limited, Bombay.

II. Statement giving reasons for not laying the Report and Accounts (1988-89) of the Mahanagar Telephones Nigam Limited, New Delhi.

SHRI K. P. UNNIKRISHNAN: Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Statement giving reasons for not laying the Annual Report and Accounts of the Videsh Sanchar Nigam Limited, Bombay, for the year 1988-89 within the stipulated period. [Placed in Library. See No. LT—581/90].
- (ii) Statement giving reasons for not laying the Annual Report and Accounts of the Mahanagar Telephones Nigam Limited, New Delhi, for the year 1988-89 within the stipulated period. [Placed in Library. See No. LT—580/90].

I. Report and Accounts (1984-85) of the Punjab Film and News Corporations Limited, Chandigarh and related papers.

II. Report and Accounts (1985-86) of the Punjab Film and News Corporation Limited, Chandigarh and related papers.

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (a) Twelfth Annual Report and Accounts of the Punjab Film and News Corporation Limited, Chandigarh, for the year 1984-85, together with the